

## Annexure-5

Name of the corporate debtor: Castings Dynamics Limited (In Liquidation) Date of commencement of liquidation: 23rd June 2023 List of stakeholders as on: Claims received upto 23rd July 2023

## List of operational creditors (Government Dues)

(Amount in ₹)

Sl. No.	Details of Claimant			Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any	
	Department	Government	Identification No.	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)						% share in total amount of claims admitted
1	Commissioner of Customs	-	-	11/5/2019	20,191,772	20,191,772	-	-	-	1.3	-	-	-	-	Note 1
2	Asst. Commissioner of IncomeTax	-	-	11/30/2019	4,139,013	4,139,013	-	-	-	0.27	-	-	-	-	Note 1
3	Deputy Commissioner, CGST & Central Excise	-	-	7/20/2023	12,896,189	12,896,189	-	-	-	0.83	-	-	-	-	Note 2
4	Employee Provident Fund Organization	-	-	7/21/2023	20,756,410	20,756,410	-	-	-	1.34	-	-	-	-	Note 3
					57,983,384	57,983,384									

Notes:	
1	In line with Regulation 12 (2) (c) of the Liquidation Regulations, the stakeholders who have not submitted their claims during the liquidation process of the Corporate Debtor, their claims duly collated by the interim resolution professional or resolution professional, as the case may be during the corporate insolvency resolution process has been considered by the Liquidator.
2	Deputy Commissioner of CGST and Central Excise have submitted their revised claim during the liquidation period which have been accepted and admitted in full including Duty amount, penalty and interest.
3	Employee Provident Fund Organization had not submitted any claim during the CIRP of the Corporate Debtor, however they have submitted claims during the liquidation process, which includes the PF dues, damages and interest amount, which has been admitted in full. Further claim from EPFO is not quantifiable at this stage, hence not considered under contingent category.

